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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



CP (CAA) No.104/NCLT/AHM/2017  
CA (CAA) No.84/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017**

Name of the Company: Adani Power Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sandeep Singhi	Advocate	Petitioner	
2.	Pranjal Buch	"	"	
3.	Parini Shah for Singhi & Co.	"	"	
4.	Jimesh Shah	CA.	.	

**ORDER**


Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch with Learned Advocate Ms. Parini Shah present for Petitioner. Learned FCA Mr. Jimesh Shah present for Caveator.

Caveator/ objector filed affidavit stating that he is withdrawing the oral objection raised by SEPCO III Electric Power on 13.10.2017 and the same is recorded.

Heard arguments of Learned Counsel for Petitioner.

Orders reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 27th day of October, 2017.